

FIR No. 20/2019
PS: Chandni Mahal
State Vs. Mohd. Nadeem
U/s 392/397/394/411/34 IPC

22.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Ayub Ahmed Quresh, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Nadeem in case FIR No. 20/2019 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Ld. Counsel for the accused-applicant submits that he could find the bail orders in respect of the co-accused and some more time is required for him to ascertain the dates so that the orders could be traced out.

Office reports that no other bail order in respect of the any other accused is on the record.

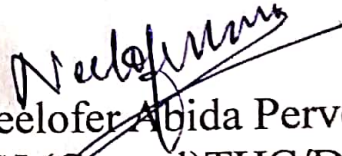
Ld. Addl. PP submits that there is no question of parity even if the co-accused have been granted bail as the application of the accused-applicant is under the guidelines of High Powered Committee of Hon'ble High Court. Accused-applicant is involved in 21 criminal cases and charge

Nadeem

against the accused-applicant is under Section 397 IPC whereas co-accused has been charged for offence under Section 392 IPC only. So far as information received by him is concerned, no other co-accused has been released on in this case.

Ld. Counsel for accused-applicant seeks some more time to verify in respect of the bail orders pertaining to the co-accused if any.

In view thereof, for further proceedings, put up on **29.08.2020.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
22.08.2020

FIR No. 149/2019
PS: Crime Branch
State Vs. Asif Khan @ Kallu Khan
U/s 21/25/29 NDPS Act

22.08.2020

Fresh application received. Be registered.

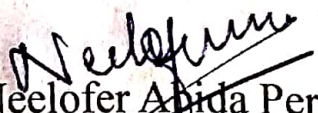
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Shailender Singh, Counsel for accused-applicant (through video conferencing)
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Asif Khan in case FIR No.149/2018.

Ld. Addl. PP submits that this is fourth application for grant of regular bail filed on behalf of the accused-applicant as his application for regular bail was dismissed on merits on 29.06.2020. Thereafter on two occasions subsequently, during this period, regular bail applications were filed and were dismissed as withdrawn.

Ld. Counsel for accused-applicant submits that he is not aware about dismissal of the regular bail application of accused-applicant on 29.06.2020. Ld. Counsel for accused-applicant seeks some time to go through the said order and and make further submissions, if any.

For consideration, put up on **01.09.2020**, as per request.


(Neelofer Aqida Perveen)
ASJ (Central) THC/Delhi